FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF JAI ANNANYA INVESTMENTS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	JAI ANNANYA INVESTMENTS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	11th November, 1993
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies WB, Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: - U74140WB1993PTC060702
5.	Address of the registered office and principal office (if any) of corporate debtor.	8, Camac Street, Shantiniketan, 7th Floor, Room No. 11 and 12, Kolkata – 700017
6.	Insolvency commencement date in respect of corporate debtor	15th November, 2022
7.	Estimated date of closure of insolvency resolution process	14th May, 2023 (180 days from the date of order)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	AMIT CHORARIA IBBI/IPA-001/IP-P01345/2018-19/12129 (AFA valid up to date: 30.11.2022)
9.	Address and e-mail of the interim resolution professional, as registered with the Board	14/2 Old China Bazar Street, 4TH Floor, Room No. 401, Kolkata-700001 E. MAIL:- hmcsamitchoraria@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	14/2 OLD CHINA BAZAR STREET, 4TH FLOOR, ROOM NO. 401, KOLKATA-700001 E. MAIL: - jaiannanya.cirp@gmail.com
11.	Last date for submission of claims	29th November, 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Jai Annanya Investments Private Limited on 15th November, 2022.

The creditors of Jai Annanya Investments Private Limited, are hereby called upon to submit their claims with proof on or before 29th November, 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA. – Not applicable

Submission of false or misleading proofs of claim shall attract penalties.

AMIT CHORARIA
Interim Resolution Professional
IBBI/IPA-001/IP-P01345/2018-19/12129

Date: 17.11.2022
Place: Kolkata

KOLKATA, FRIDAY, NOVEMBER 18, 2022

FOLLOW US ON TWITTER & FACEBOOK. APP AVAILABLE ON APP STORE & PLAYSTORE WWW.FINANCIALEXPRESS.COM

FINANCIAL EXPRESS

READ TO LEAD

VOL 32 NO. 16, 16 PAGES, ₹10.00 (NORTH EAST STATES & ANDAMAN ₹10.00) PUBLISHED FROM: AHMEDABAD, BENGALURU, CHANDIGARH, CHENNAI, HYDERABAD, KOCHI, KOLKATA, LUCKNOW, MUMBAI, NEW DELHI, PUNE

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF JAI ANNANYA INVESTMENTS PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	**JAI ANNANYA INVESTMENTS PRIVATE LIMITED**
2.	Date of incorporation of corporate debtor	11th November, 1993
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies WB, Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U74140WB1993PTC060702
5.	Address of the registered office and principal office (if any) of corporate debtor.	8, Camac Street, Shantiniketan, 7th Floor, Room No. 11 and 12, Kolkata-700017
6.	Insolvency commencement date in respect of corporate debtor	15th November, 2022
7.	Estimated date of closure of insolvency resolution process	14th May, 2023 (180 days from the date of order)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	AMIT CHORARIA IBBI/IPA-001/IP-P01345/2018-19/12129 (AFA valid up to date: 30.11.2022)
9.	Address and e-mail of the interim resolution professional, as registered with the Board	14/2 Old China Bazar Street, 4th Floor, Room No. 401, Kolkata-700001 **E-mail: hmcsamitchoraria@gmail.com**
10.	Address and e-mail to be used for correspondence with the interim resolution professional	14/2 Old China Bazar Street, 4th Floor, Room No. 401, Kolkata-700001 **E-mail: jaiannanya.cirp@gmail.com**
11.	Last date for submission of claims	29th November, 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Jai Annanya Investments Private Limited** on **15th November, 2022**.

The creditors of **Jai Annanya Investments Private Limited**, are hereby called upon to submit their claims with proof on or before **29th November, 2022** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [specify class] in Form CA. – Not applicable

Submission of false or misleading proofs of claim shall attract penalties.

AMIT CHORARIA
Interim Resolution Professional
IBBI/IPA-001/IP-P01345/2018-19/12129

Date : 17.11.2022
Place : Kolkata

NARSINGHA

ই-পেপার: www.ekdin-epaper.com

EKDIN

একদিন

এগিয়ে চলার সঙ্গী

EKDIN, KOLKATA, 18 NOVEMBER 2022, PAGE 5

কলকাতা, ১৮ নভেম্বর ২০২২ ৫

নিদর্শ এ

গণঘোষণা

(ইনসলভেন্সি অ্যান্ড ব্যাংক্রাপ্টসি বোর্ড অফ ইন্ডিয়ার রেগুলেশনস্ ৬ অধীনে (ইনসলভেন্সি রেজুলেশন প্রসেস ফর কর্পোরেট পারসনস্) রেগুলেশনস, ২০১৬)

জয় অনন্যা ইনভেস্টমেন্টস প্রাইভেট লিমিটেড -এর পাওনাদারদের দৃষ্টি আকর্ষণের জন্য

প্রাসঙ্গিক বিবরণ

১.	কর্পোরেট ঋণগ্রহীতার নাম	**জয় অনন্যা ইনভেস্টমেন্টস প্রাইভেট লিমিটেড**
২.	কর্পোরেট ঋণগ্রহীতার সংস্থা হওয়ার তারিখ	১১ নভেম্বর, ১৯৯৩
৩.	কর্পোরেট ঋণগ্রহীতার সংস্থা/নিবন্ধভুক্তি যে কর্তৃপক্ষ অধীনে	রেজিস্ট্রার অফ কোম্পানিজ পঃবঃ, কলকাতা
৪.	কর্পোরেট ঋণগ্রহীতার কর্পোরেট পরিচিত নম্বর / সীমায়িত দায়বদ্ধতা পরিচিতি নং.	CIN: U74140WB1993PTC060702
৫.	কর্পোরেট ঋণগ্রহীতার নিবন্ধভুক্ত দপ্তর এবং মুখ্য দপ্তর (যদি থাকে)-এর ঠিকানা	৮, ক্যামাক স্ট্রিট, শান্তিনিকেতন, ৮ম তল, রুম নং ১১ এবং ১২, কলকাতা-৭০০০১৭
৬.	কর্পোরেট ঋণগ্রহীতার বিষয়ে ইনসলভেন্সি শুরুর তারিখ	১৫ নভেম্বর, ২০২২
৭.	ইনসলভেন্সি রেজোলিউশন প্রসেস বন্ধের আনুমানিক তারিখ	১৪ মে, ২০২৩ (আদেশের তারিখ থেকে ১৮০ দিন)
৮.	অন্তর্বর্তীকালীন রেজোলিউশন প্রফেশনাল হিসেবে কর্মরত ইনসলভেন্সি প্রফেশনালের নাম ও রেজিস্ট্রেশন নম্বর	অমিত চোরারিয়া IBBI/IPA-001/IP-P01345/2018-19/12129 (৩০.১১.২০২২ তারিখ পর্যন্ত এএফএ বৈধ)
৯.	পর্ষদের কাছে নিবন্ধভুক্ত অন্তর্বর্তীকালীন রেজোলিউশন প্রফেশনালের ঠিকানা এবং ই-মেল	১৪/২ ওল্ড চায়না বাজার স্ট্রিট, ৫ম তল, রুম নং ৪০১, কলকাতা-৭০০০০১ **ই-মেল: hmcsamitchoraria@gmail.com**
১০.	অন্তর্বর্তীকালীন সিদ্ধান্তগ্রহণকারী প্রফেশনালদের সঙ্গে যোগাযোগের জন্য ব্যবহৃত ঠিকানা এবং ই-মেল	১৪/২ ওল্ড চায়না বাজার স্ট্রিট, ৫ম তল, রুম নং ৪০১, কলকাতা-৭০০০০১ **ই-মেল: jaiannanya.cirp@gmail.com**
১১.	দাবি জমাকরণের শেষ তারিখ	২৯ নভেম্বর, ২০২২
১২.	অন্তর্বর্তীকালীন রেজোলিউশন প্রফেশনাল দ্বারা নিশ্চিত করা পাওনাদারদের শ্রেণি, যদি কিছু থাকে, সেকশন ২১-এর সাব-সেকশন (৬এ)-এর ক্লজ (বি) অধীনে	প্রযোজ্য নয়
১৩.	একটি শ্রেণিতে পাওনাদারদের অনুমোদিত প্রতিনিধি হিসেবে পরিচিত, কাজ করা ইনসলভেন্সি প্রফেশনালদের নাম (প্রতিটি শ্রেণির জন্য তিনটি নাম)	প্রযোজ্য নয়
১৪.	(ক) সংশ্লিষ্ট নিদর্শসমূহ এবং (খ) অনুমোদিত প্রতিনিধিগণের বিশদ পাওয়া যাবে:	ওয়েব লিংক : https://www.ibbi.gov.in/home/downloads প্রযোজ্য নয়

এতদ্দ্বারা বিজ্ঞপ্তি প্রদান করা হচ্ছে যে, ন্যাশনাল কোম্পানি ল' ট্রাইব্যুনাল **জয় অনন্যা ইনভেস্টমেন্টস প্রাইভেট লিমিটেড** -এর কর্পোরেট ইনসলভেন্সি রেজোলিউশন প্রসেস শুরু ঘোষণা করেছে **১৫ নভেম্বর, ২০২২** তারিখে। **জয় অনন্যা ইনভেস্টমেন্টস প্রাইভেট লিমিটেড** -এর পাওনাদারদের এতদ্দ্বারা ডেকে পাঠিয়ে তাঁদের দাবি প্রমাণক জমা দিতে বলা হয় **২৯ নভেম্বর, ২০২২** তারিখে অন্তর্বর্তীকালীন রিজোলিউশন প্রফেশনাল-এর কাছে, দফা ১০ -এ উল্লিখিত ঠিকানায়।

আর্থিক পাওনাদারগণকে তাঁদের দাবি প্রমাণক শুধুমাত্র বৈদ্যুতিন মাধ্যমে জমা করতে হবে। অন্যান্য সকল পাওনাদারগণ তাঁদের দাবি প্রমাণক জমা করতে পারবেন ব্যক্তিগতভাবে, ডাকযোগে বা বৈদ্যুতিন মাধ্যমে।

এন্ট্রি নং ১২-তে তালিকায়িতমতো একটি শ্রেণিতে অবস্থান করা একজন আর্থিক উত্তমর্ণ, তাঁর পছন্দমতো অনুমোদিত আধিকারিকের ইঙ্গিত দেবেন, এন্ট্রি নং ১৩-তে উল্লিখিতমতো তিনজন ইনসলভেন্সি প্রফেশনালের মধ্যে থেকে, নিদর্শ সিএ-তে শ্রেণির (নির্দিষ্ট শ্রেণি) অনুমোদিত প্রতিনিধি হিসেবে কাজ করার জন্য। - প্রযোজ্য নয়

দাবির মিথ্যা এবং বিভ্রান্তিকর প্রমাণক জরিমানা আকর্ষণ করতে পারে।

অমিত চোরারিয়া

তারিখ : ০৪/১১/২০২২

স্থান : কলকাতা

ইন্টেরিম রেজোলিউশন প্রফেসনাল

IBBI/IPA-001/IP-P01345/2018-19/12129